

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4741
TO BE ANSWERED ON 15.12.2016**

SCHEMES TO ENCOURAGE HYDRO ELECTRIC PROJECTS

†4741. SHRI RATTAN LAL KATARIA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has formulated any scheme to encourage Hydro Electric Projects by allowing examination from competitive body upto 2022;**
- (b) if so, the details thereof;**
- (c) whether the Government has taken steps to solve the problems involved in the development of hydro-projects such as capital cost, rehabilitation and resettlement, period of construction etc.;**
- (d) if so, the details thereof;**
- (e) whether the Government has taken any decision to separate the hydro power from Renewable Purchase Obligation; and**
- (f) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : Under the revised Tariff Policy dated 28.01.2016, dispensations regarding exemption from Tariff Based Competitive Bidding, available to the developers of Hydro Power, have been extended upto 15.08.2022.

(c) to (f) : A number of remedial measures have been undertaken by the Government to incentivise the developers viz. provision of debt financing of longer tenure under National Electricity Policy, option of charging lower rate of depreciation vis-a-vis Central Electricity Regulatory Commission (CERC) norms, extending cost plus tariff regime for public and private sector hydro projects upto 15.08.2022. The Government has also decided to exclude hydro power from Renewable Purchase Obligation to hydro power projects above 25 MW.
